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Name	of C	ounti	y to	which	expo	rt <b>w</b> a	s made	5	1969-70	1970-71	1971-72 from 1-4-71 to 30-6-71
									Rs.	Rs.	Rs.
Nepal	5	9	Į.	2			7	į.	54,266	8,29,252	14,964
Singapore	91			*					42,257	36,945	4,523
Sikkim	(*)	1960	*:	39		*	*1	(*)	122	853	5.5
South Vier	nam	Iko	50453	796	96	*		*	922	1,62,038	300
Syria .	140	381		*	~				19,222	612	***
Sudan	21		9	4				(*)	* *	55,872	
Southern \	n.	7	4	-	3			**	100	4,498	
Tanzania	200					+1		9	20,14,561	4,55,969	33,983
Thailand	60						40	(4)	**	508	20,264
Uganda		100	100	*	**	3.40	0.00	114	9,02,525	1,63,748	65,490
U.K		7.7	**	2	163	147	74	ů,	30,81,198	3,37,529	
U.A.R.	9				20	•	5.		2,37,007	20,072	9,739
U.S.S.R.					**	3.00		×	**	2,305	**
Zambia		14	15		*	+5	*		990	545	10,854

- (b) The names of countries from which orders have been received are as follows:
  - 1. Australia

TOTAL

- 2. Bahrain
- 3. Belgium
- 4. Brazil
- 5. Burma
- 6. Ceylon
- 7. Greece
- 8. Iraq
- 9. Ireland
- 10. Jordan
- 11. Kenya
- 12. Kuwait
- 13. Malaysia
- 14. Newzealand
- 15. Nigeria
- 16. Singapore
- 17. Sudan
- ■18. South Vietnam
- 19. Tanzania
- 20. Thailand

- 21. Uganda
- 22. U.K.
- 23. U.A.R.
- 24. Zambia

SENIORITY TO EX-SERVICEMEN EMPLOY ED AS BOOKING CLERKS, ETC. IN RAILWAYS

. 89,71,226 50,24,784 4,62,063

- 983. CHAUDHARY A. MOHAMMAD: Will the Minister of HOME AFFAIRS/ 18 10 be pleased to refer to the reply to Unstarred Question No. 149 given in the Rajya Sabha on the 22nd July, 1971 and state:
- (a) whether the benefits of seniority given to ex-servicemen absorbed as lower division clerks under the Central Secretariat Clerical Scheme are also applicable to the ex-servicemen who were absorbed in the departments ;md offices not included in C.S.C.S. such as in the Railways as Booking Clerks, Parcel Clerks, Goods Clerks and Ticket Collectors; and
  - (b) if not, what are the reasons there

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for and if the answer to part (a) above be in the affimative, whet are the details of the instructions issued in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS MOHSIN): (a) and (b) The information is being collected and will be laid on the Table of the House.

## ARTISTS OF SONG AND DRAMA DIVISION

984. SHRI M. K. MOHTA: Will the Minister of INFORM ATI BROADCASTING/ सूचना और असारग मंत्रों be pleased to state :

- (a) whether it is a fact that the artists of Song and Drama Division have refused to go to the Border areas;
  - (b) if so, the reasons therefor; and
- (c) the steps taken by Government to remove their grievances, if any?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING/ सूचना और प्रसारण मंत्रालय में उपनती fSHRI DHARAM-VIR SINGH): (a) No. Sir.

- (b) Does not arise.
- (c) Certain suggestions to meet the needs of staff artists who are liable to serve in Border areas to improve e standard and quality of facilities available to them in these areas are being examined in consultation with the Ministry of Defence.

## GUIDE LINES FOR GOVERNORS

## 985. SHRI **PRANAB KUMAR** MUKHERJEE: SHRI KALYAN ROY:

Minister of HOME the AFFAIRS be pleased to state:

- (a) whether Government have determined any guide-lines for the Governors in States in view of the recommendations Administrative of the Reforms Commission; and
  - (b) if so, what are details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS/ PANT): (a) and (b) The Administrative Reforms Commission in their report on Centre-State Relationships have made the recommendation that the proposed inter-State Council should formulate guidelines in regard to the manner in which their discretionary powers should be exercised by the Governors. The report is under the consideration of Government.

to Questions

The question of evolving guide-lines that a Governor ought to follow in ap-pointing a Chief Minister, when no party secures an absolute majority at a general election, was examined in 1967, and the views of five leading jurists were obtained. The was further matter discussed at meetings in February-March, 1968, with leaders of opposition parties. The participants of the meetings were later requested to confirm whether the Governors could be informed of the points on which there had been general consensus. Replies were received from only a few of them and hence the matter was not further pursued. However, copies of the correspondence with the jurists have been forwarded to all the Governors, for their information.

The President has appointed a Committee of Governors to study the role of the Governors under the Constitution. The work of the Committee is in progress.

## REPORT OF THE RESEARCH STUDY ON PLANNING COMMISSION

986. SHRI MAHITOSH PURKA-YASTHA:

SHRI GOLAP BARBORA: SHRI CHITTA BASU:

KUMART SHANTA

VASISHT:

Will the Minister of PLANNING/ be pleased to refer to the reply to the Unstarred Question No. 161 given in the Rajya Sabha on the 1st April, 1971 and state:

(a) whether the examination of the report of the research study made by Indian Institute of Public Administra-I don on Planning Commission has since 1 been completed; snd